

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH AT NEW DELHI**  
(Filed under Section 15 of the National Green Tribunal Act, 2010)  
Original Application No. 620 of 2024

**IN THE MATTER OF:**

**Bashir Ahmed Bhat & Ors.**

**...Petitioners**

**VERSUS**

**National Highway Authority of India  
(NHAI) & Ors.**

**...Respondents**

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50-51

Date: 06.09.2024  
Place: New Delhi

*Raj* *Sh. N.* *Pallvi Hooda*  
**(RAHUL RATHORE, PALLVI HOODA,  
SHIV BHATNAGAR, YUVRAJ NANDAL)**  
[P/836/1991, D/2759/2020,  
D/14855/2023, D/3096/2024]  
**ADVOCATES FOR THE PETITIONERS**  
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**REPLY ON BEHALF OF RESPONDENT NO.2/NKC PROJECTS  
PVT. LTD. TO THE ORIGINAL APPLICATION**

**RESPECTFULLY SHOWETH:**

That the Respondent No.2 (hereinafter called "answering respondent") denies the contents of the Original Application, except in so far as they are expressly admitted herein. Nothing stated in the Original Application shall be deemed to be admitted merely for want of specific traverse. The parawise reply is submitted below.

1. As to para I and II of the OA no reply is required.
2. As to para III of the OA, its contents are wrong and hence denied. The present application is false, frivolous and vexatious. It is filed with ulterior motives and to undermine the development activities of national level for extraneous reasons. It is denied that there is

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any cause for filing the present application. Allegations of dust pollution or water logging are totally false and misleading. Secondly, no dust pollution or water logging can be attributed to the construction of Ring road. Thirdly, it is denied that any damage was caused to the apple orchards or to any crops, as alleged or at all. Regarding the EIA & EMP, though the allegations relate to Respondent No.1, the answering respondent states that it has no knowledge of any deficiency as alleged or at all. Going beyond the alleged damage to their three-acre land, the applicants even allege damage to 50-60 acres of orchards/ agricultural fields in the village. These are wild allegations, totally vague and general, and unsupported by any proof whatsoever. No specific area is identified by the applicants referring to these alleged 50-60 acres, and so the answering respondent is unable to furnish any specific response to such allegations at this stage. These vague and general allegations appear to be designed to stall the progress of this project of State and National Importance. Without prejudice to the foregoing, should any specific allegation be raised for the alleged 50-60 acres, the answering respondent respectfully reserves its right to respond to the same.

3. As to para no.1 of the OA, the contents thereof are not admitted. The applicants are put to strict proof thereof.
4. As to para no.2 of the OA, the same needs no reply.
5. As to para no.3 of the OA, the contents thereof are a repetition of para III of OA, and therefore the answering respondent repeats and

reiterates the contents of para 2 of the reply addressing para III of OA.

6. As to para no.4 of the OA, the contents thereof are denied. Specifically, the allegations of dust pollution and knee-deep waterlogging attributed to the Srinagar ring road project are denied. The photographs annexed with the OA are denied, as they give a misleading picture. Without admitting the specific dates on which the photographs are alleged to have been taken, it is highlighted that during that period, the entire Srinagar area was flooded due to unusually heavy rains. Consequently, the orchards witnessed flooding for a short period as they would have irrespective of the project. A transient occurrence caused naturally by unusual rainfall has been given the colour of some permanent change caused by the project, which is totally false. The flooding is not attributable to the project at all. Furthermore, the photographs annexed by the Applicants with the OA do not show any damage at all to the apple trees and no independent evidence has been produced to show any damage at all. Secondly, as to the alleged dust pollution, even photographs have not been produced to show any such pollution. Rather, the answering respondent is placing on record photographs showing that there is absolutely no damage at all, whether from water logging or dust pollution. The answering respondent has taken these photographs on 26.07.2024 from the same google coordinates as the photographs annexed by the applicants. As can be seen, the orchard is clean, green and flourishing. The density and health of the trees is intact, showing no signs of any damage

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whatsoever. A copy of the photographs taken by the answering respondent are placed on record as **ANNEXURE R2/1**. Furthermore, it is highlighted that to take advantage of the escalating market value of their land having become adjacent to the National Highway, the applicants have themselves carved out plots, enclosing parts of orchards with concrete boundaries. These concrete boundaries can be seen wherever the waterlogging has happened. The applicant's own photo at page 31 of OA shows the concrete boundaries constructed by the applicants enclosing their carved-out plot. It is submitted that these concrete boundaries enclosing the apple orchards have obstructed the natural flow of water and threatened the safety of the National Highway project. Furthermore, the answering respondent is placing on record photos of five structures (box culverts/ minor bridges) constructed by the answering respondent on the Srinagar Ring Road near the applicants' land, all located within a stretch of 400 m only, to enable the unhindered flow of water from one side of the road to the other. Copy of the photos of these structures are collectively placed on record as **ANNEXURE R2/2**.

7. As to para no.5 of the OA, the contents thereof are not to the knowledge of the answering respondent. However, the correctness of the contents of that letter are denied. It is reiterated that there was no water logging or dust pollution attributable to the project, as alleged or at all. Furthermore, no damage was caused to any crop as alleged or at all.

8. As to para no.6 of the OA, the contents thereof are false and hence denied. It is denied that any scene was created by the answering respondent as alleged or at all. It is further submitted as follows. Firstly, as already stated, the water appeared to have stagnated because the applicants themselves created obstructions to the free flow of water by raising concrete boundaries to carve out plots. Secondly, wherever the water was observed stagnating along the project, the answering respondent employed JCBs to construct temporary nullahs to connect to the nearest box culverts/ minor bridges, to allow the water to drain off from one side to the other side of the road. This draining was necessary to ensure the safety of the road construction. Photos of some of the temporary nullahs constructed by the answering respondent is annexed herewith as **ANNEXURE R-2/3**. Hence, far from preventing applicants from draining the water, the answering respondent actively worked to drain it to save the construction threatened by the concrete boundaries raised by the applicants. From the current photographs (Annexure R-2/1) showing a healthy, green and dense plantation, it is evident that there was no damage whatsoever to the apple orchards. The only danger to the apple orchards comes from the applicants themselves, who have carved out plots, obviously with a view to monetize the huge escalation in market value arising from their adjacency with the National Highway.
9. As to para no.7 of the OA, the contents thereof are wrong and hence denied. It is denied that there was any “reckless” excavation of clay from Karewas. For all excavations, carried out by the

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answering Respondent on the land falling either within the ROW allotted by NHAI for road construction or outside such ROW, the answering Respondent has duly complied with the norms of J&K State and obtained all necessary permissions from District Administration/Mining Department and paid Royalty to the concerned state Authorities for excavation of clay. Copies of some such permissions granted by the District Authorities to the answering Respondent for excavation of clay in Chadoora District, Budgamare annexed herewith as **ANNEXURE R-2/4**. It is submitted that this area is hilly and undulating land. The answering respondent carried out the construction in due and careful compliance of the plan and profile of the road, and cross-sections, as per the obligation of the answering respondent under the agreement with respondent no.1. For example, wherever the cross-section had an elevated section, that had to be cut to bring it to the proposed road level. Similarly, where there was a difference in elevations across road chainage, these elevations had to be cut up to bring them to the same proposed road level. It is submitted that the answering respondent has no interest in overusing its machines to excavate anything needlessly. It is denied that there is any adverse ecological impact as alleged or at all. It is denied that there was any waterlogging of adjacent orchards/ agricultural fields at village Wathoora as alleged or at all. The applicants in an attempt to artificially inflate the issue have made vague and general allegations, beyond their own orchards, without any evidence. These allegations are totally false. As already stated, even the

applicants' orchards were not damaged in any manner. It is denied that there was absence of proper drainage systems as alleged or at all. As mentioned earlier, the answering respondent constructed five structures i.e. box culverts/ minor bridges (shown in photographs Annexure R2/2) which are close to the applicants' field (within a span of 400 meters) to enable the water to drain from one side to the other.

10. As to para no.8 of the OA, the contents thereof are denied. It is denied that there was excessive dust as alleged or at all. The answering respondent has carried on construction very carefully, in a responsible manner. As soon as any tipper trucks would unload the earth on the project site, graders would be engaged to spread the earth over a large area. Then water tanker trucks would be engaged to sprinkle the water all over such area. Thereafter compactors were used to compact the earth. Photo of the tankers moistening the earth is annexed herewith as **ANNEXURE R2/5**. The answering respondent has already stated earlier that, as is evident from the photographs Annexure R2/1, the trees in applicants' orchard are flourishing in greenery, without any evidence of dust pollution. The allegations regarding "*substantial and alarming*" damage to apple orchards and crops is a tissue of lies, not supported by even an iota of evidence.
11. As to para 9 of the OA, the contents thereof relate to the respondent no.1. However, it is denied that there was any deficiency in carrying out the EIA as alleged or at all.

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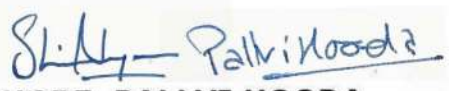
12. As to para 10, 11 & 12 of the OA, the contents thereof are wrong and hence denied. First, the allegations regarding water logging and dust pollution are wrong and hence denied. Secondly, there is absolutely no evidence of any damage to the orchards or crops as alleged or at all. There is no question of the answering respondent or any respondent paying any damage, as alleged or at all. It is respectfully submitted that the provisions of the NGT Act cited in the paras under reply have no application to the facts of the present case and no cause for relief under any such provisions is made out in the OA.
13. As to para 13, the grounds raised are wrong and hence denied. The reply to each ground is set out below:
  - A. Ground A is denied. There is no environmental damaged as alleged or at all. No environmental damage is attributable to the Srinagar Ring Road project. The preceding paras of this reply are reiterated.
  - B. Ground B is denied. This is a vague and general allegation about damage to 50-60 acres without any specifics of the location and damage and unsupported by any proof whatsoever. The preceding paras of this reply are reiterated.
  - C-E. Ground C to E are denied. It is denied that there was any dust pollution or water logging as alleged or at all. No such event is attributable to the road construction project. The preceding paras of this reply are reiterated.


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- F. Ground F is denied.
- G. Ground G, H and I are denied. The applicants are not entitled to any relief under any of the cited sections of the National Green Tribunal.

FILED BY

Date: 06.09.2024  
Place: New Delhi

   
(RAHUL RATHORE, PALLVI HOODA,  
SHIV BHATNAGAR, YUVRAJ NANDAL)  
[P/836/1991, D/2759/2020,  
D/14855/2023, D/3096/2024]  
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**...Respondents**

**AFFIDAVIT**

I, Subhash Chandra Chatterjee, S/o Late S.K. Chatterjee, aged 76 years, R/o M-52, Ground Floor, Chittaranjan Park, New Delhi-110019, do hereby solemnly affirm and state as under:

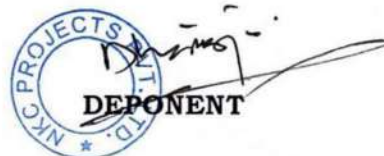
1. That I am the authorized signatory on behalf of Respondent Company in the above captioned matter and as such am well conversant with the facts and circumstances of the case.
2. That the contents of the Reply on behalf of Respondent No.2/NKC Projects Pvt. Ltd are true and correct to the best of my knowledge, belief and nothing material information has been concealed therefrom.
3. That the Annexures produced alongwith the reply are true copies of their respective originals.



**VERIFICATION:**

I, the above named deponent do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge, belief. No part of it is false nothing material has been concealed therein.


Verified at New Delhi on this 06<sup>th</sup> day of September, 2024.



**ATTESTED**  
  
DESHRAJ  
(OATH COMMISSIONER)  
DELHI, INDIA

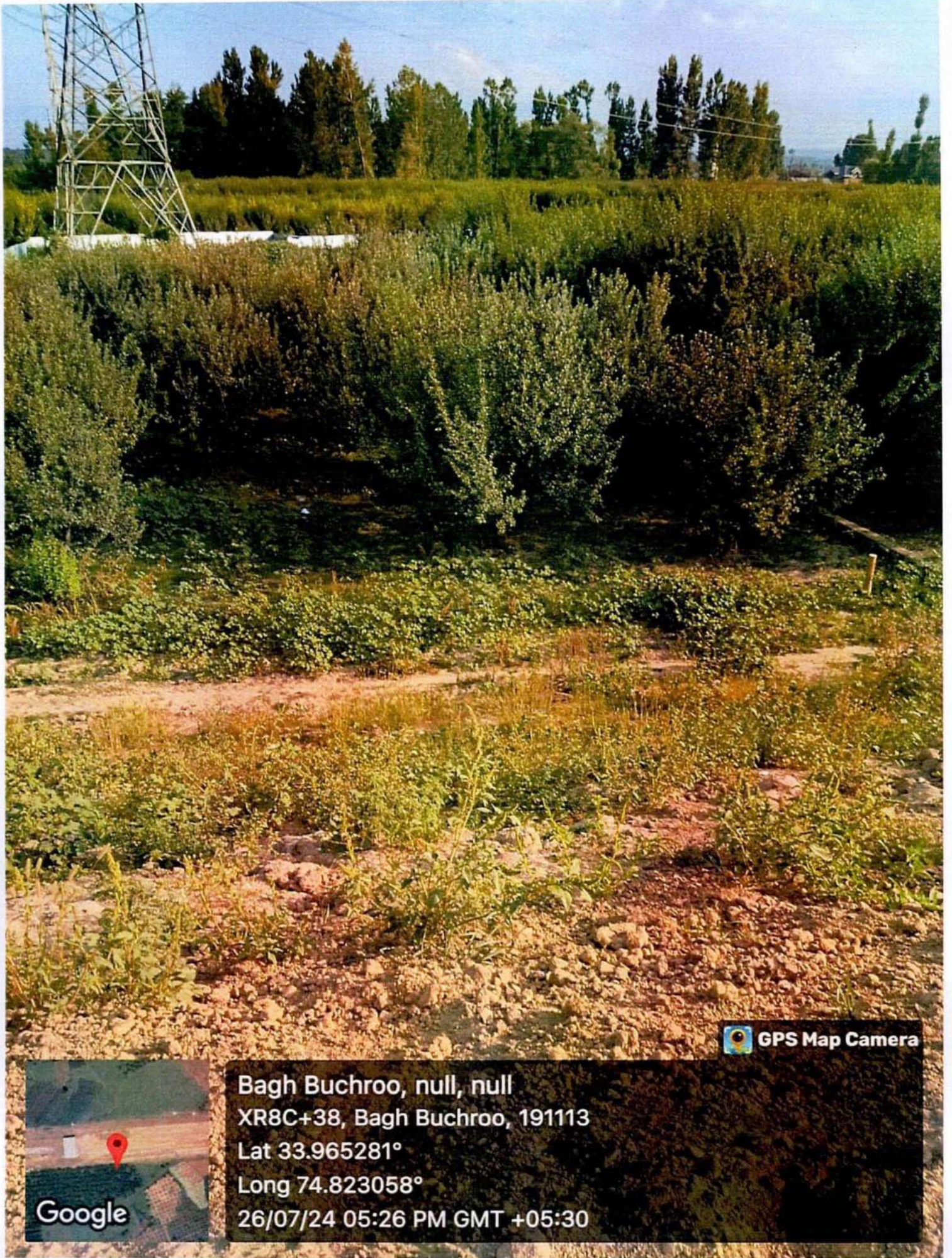
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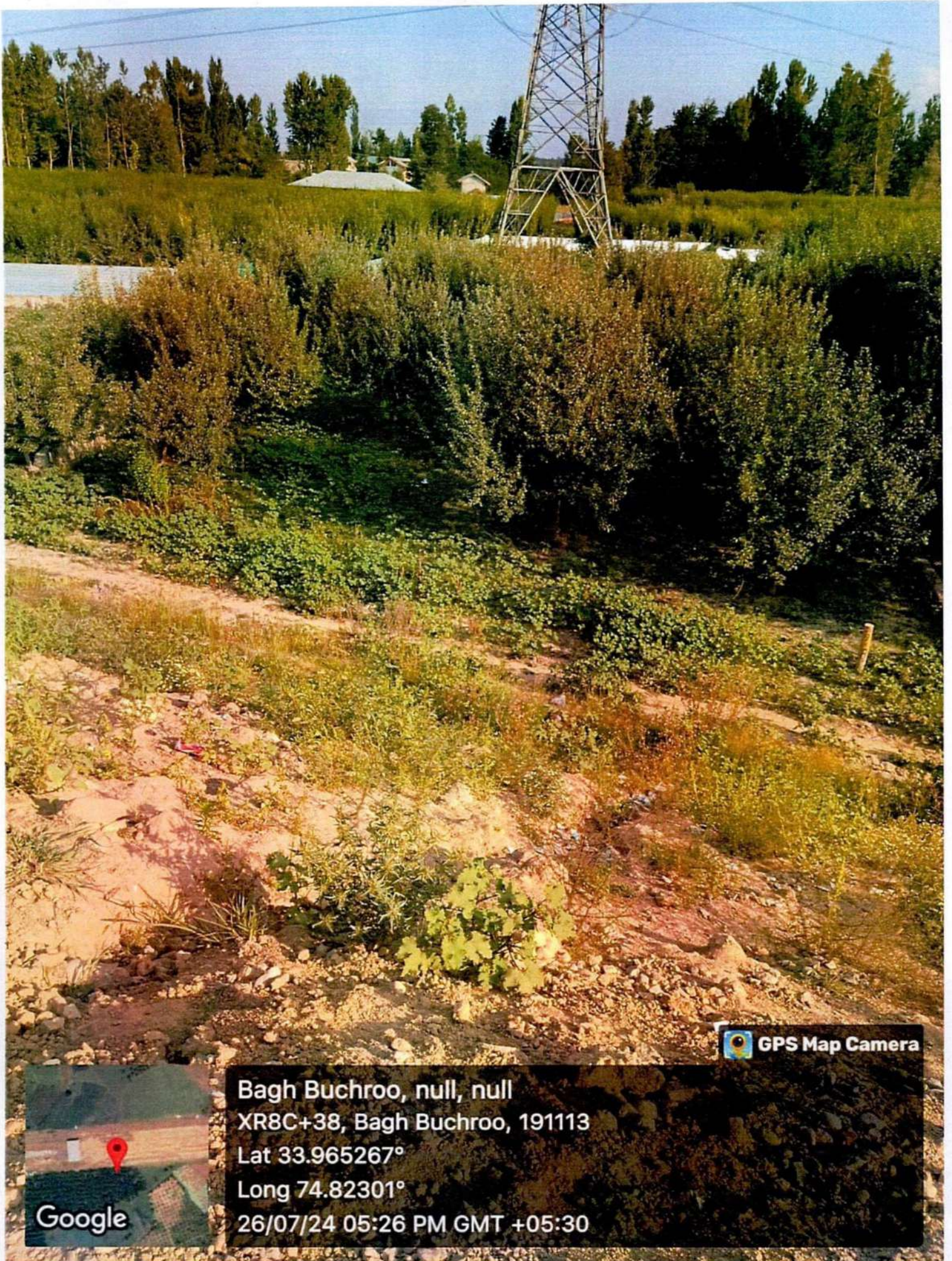


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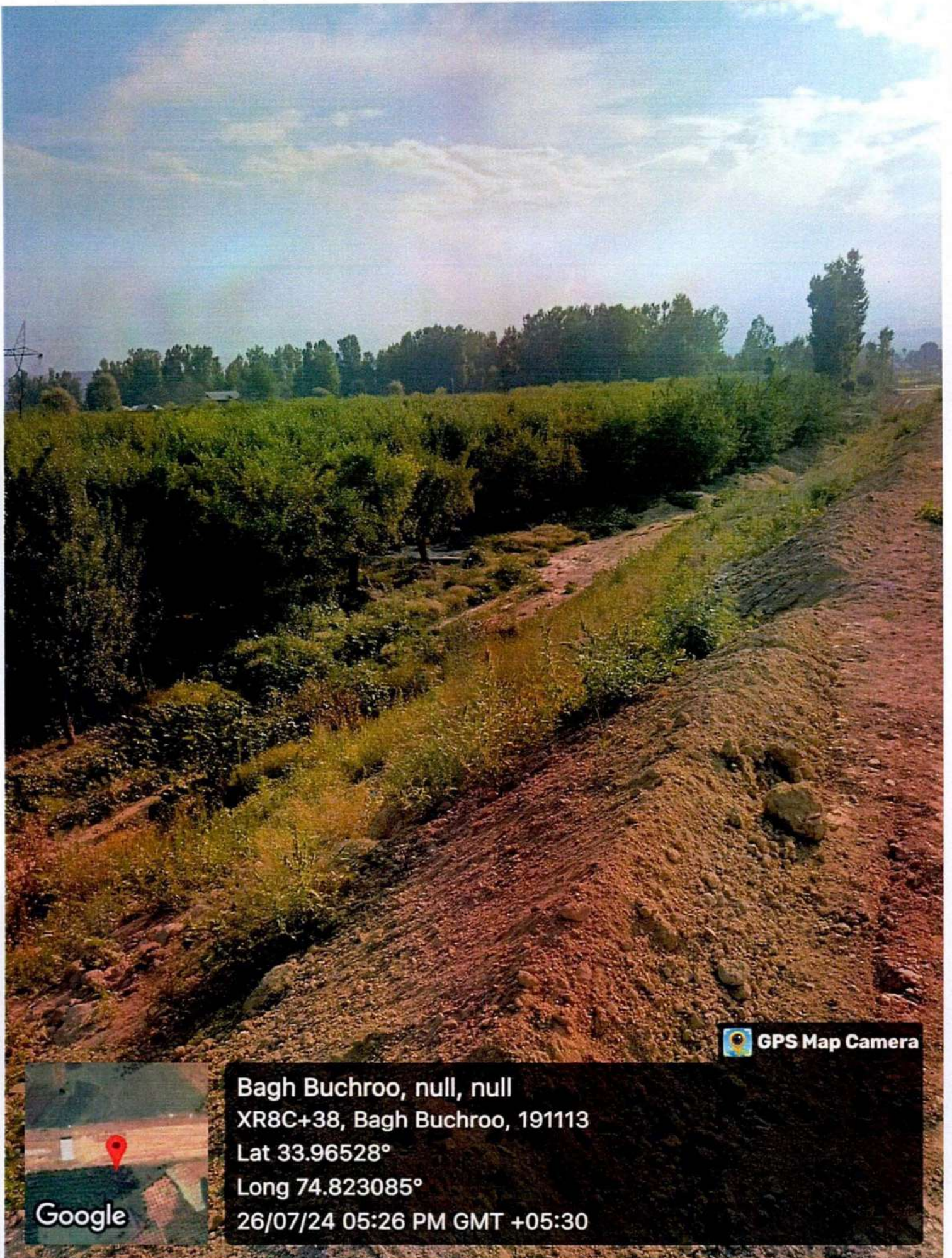



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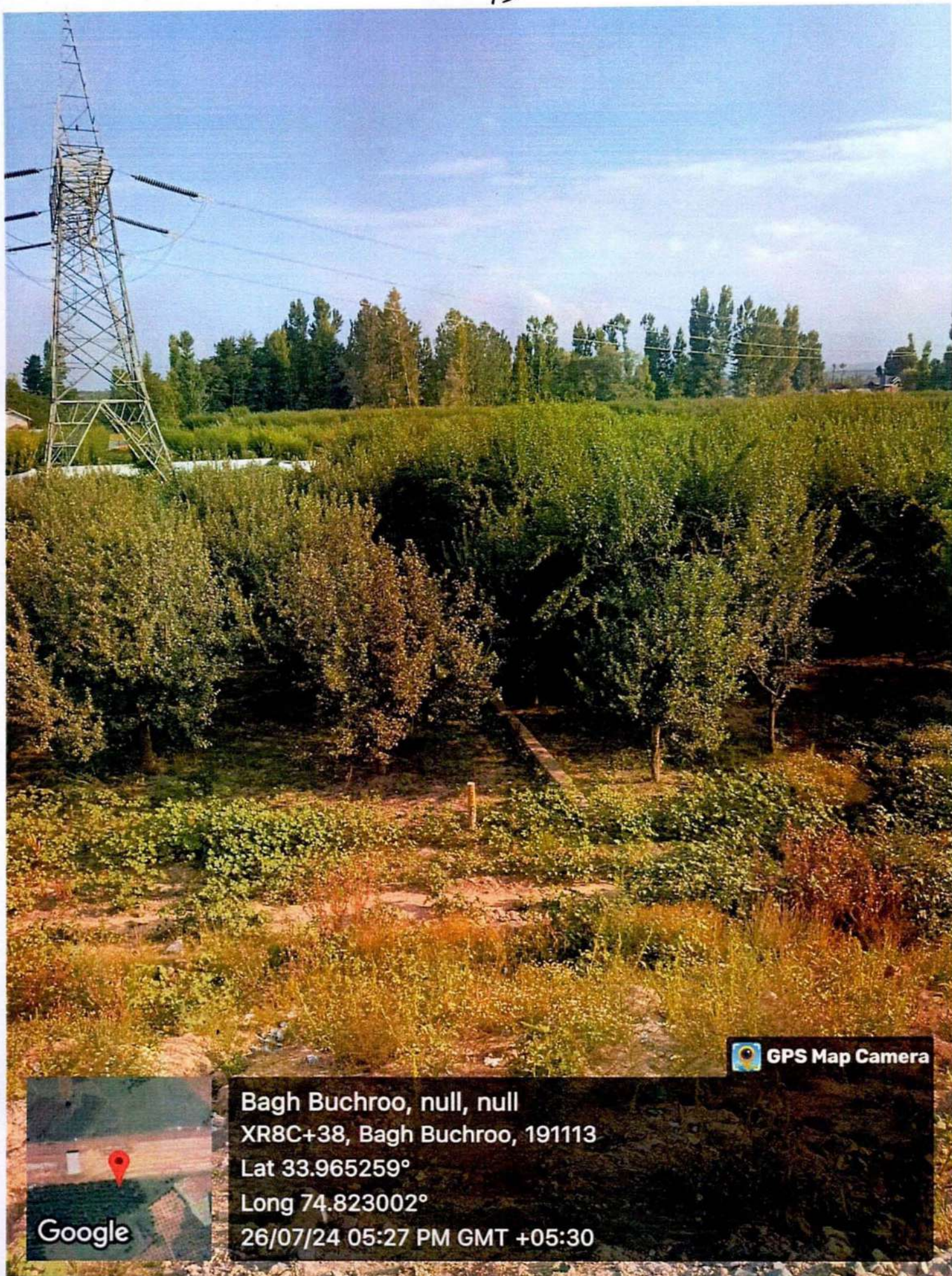


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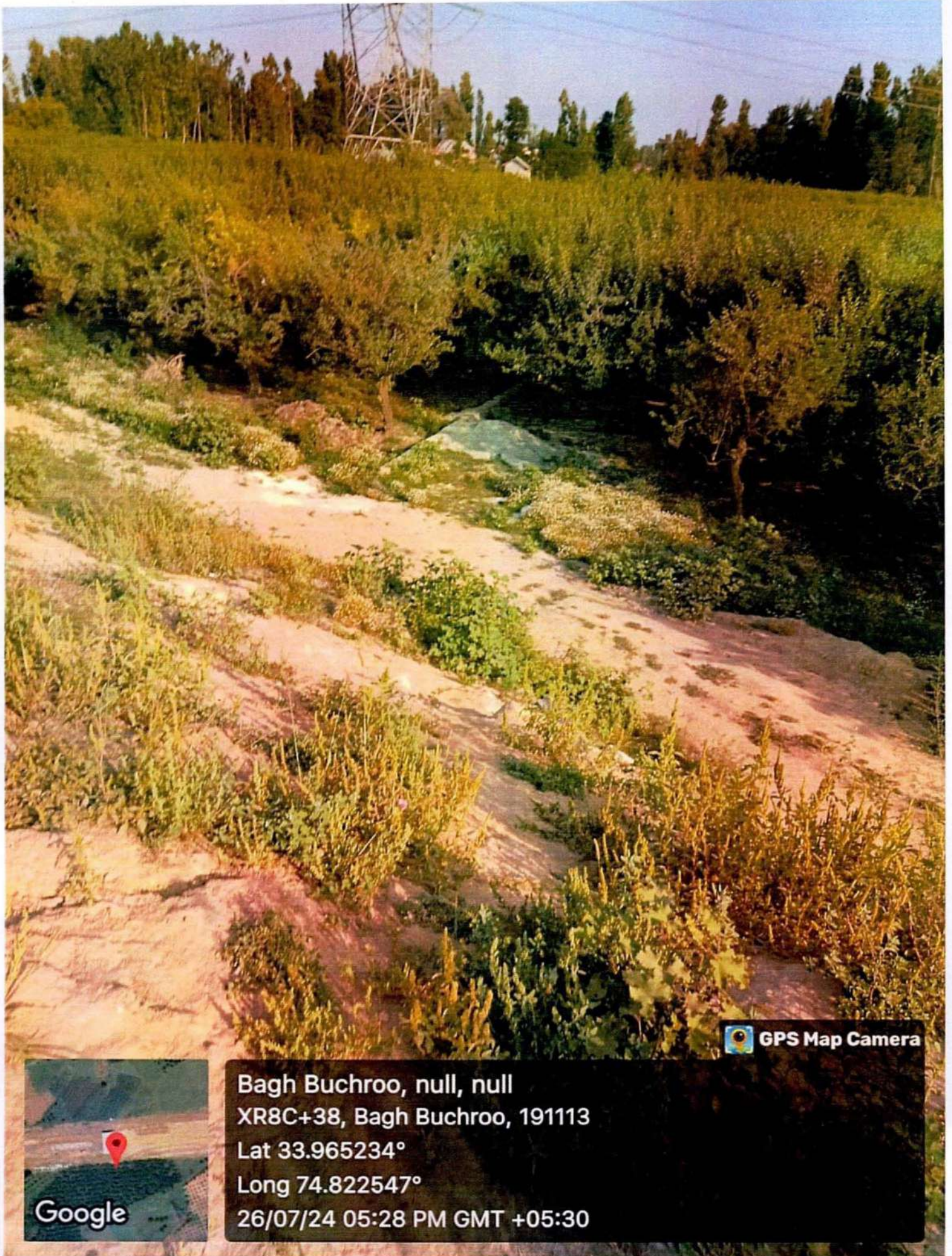
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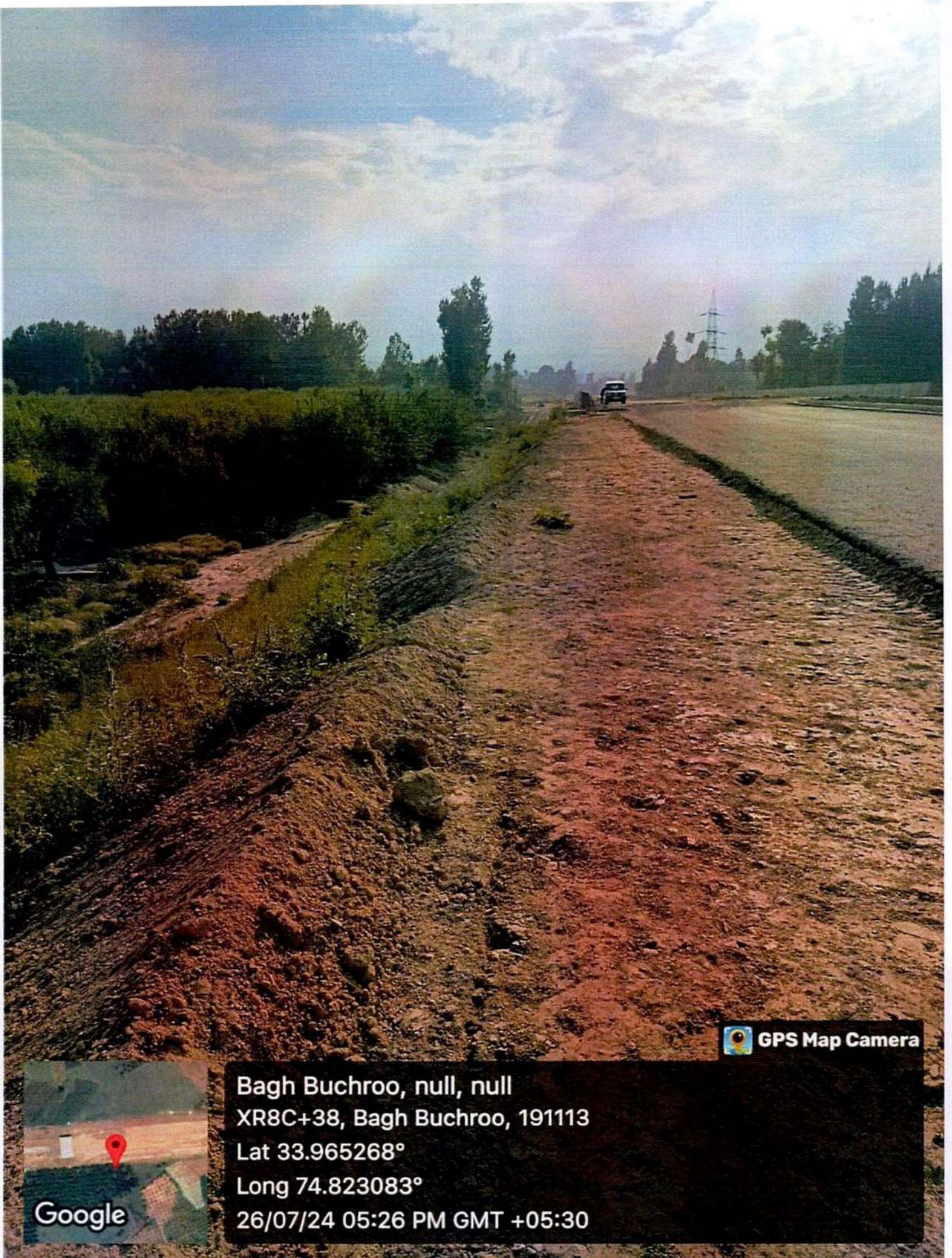



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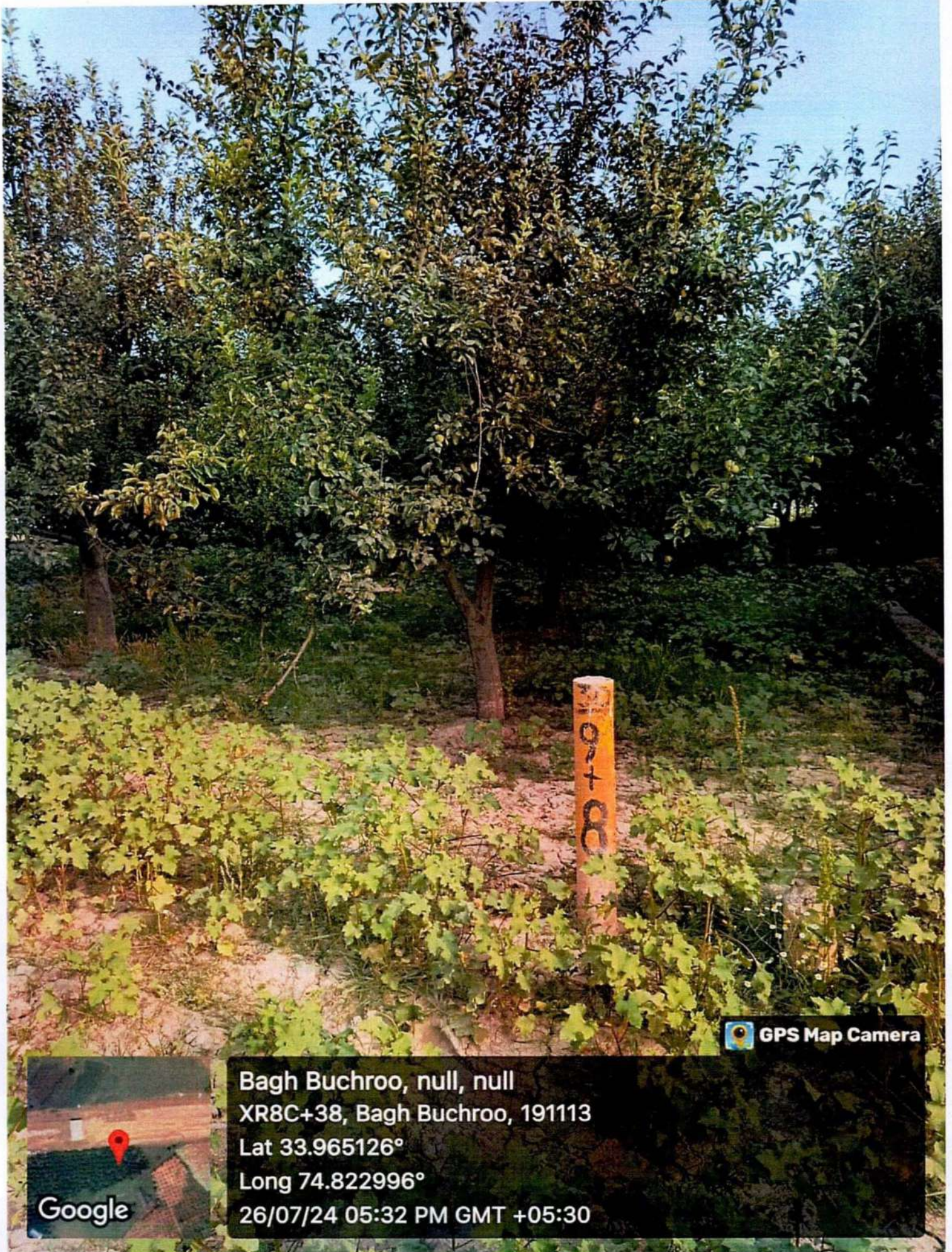



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**Google**




 GPS Map Camera



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ANNEXURE R2/2



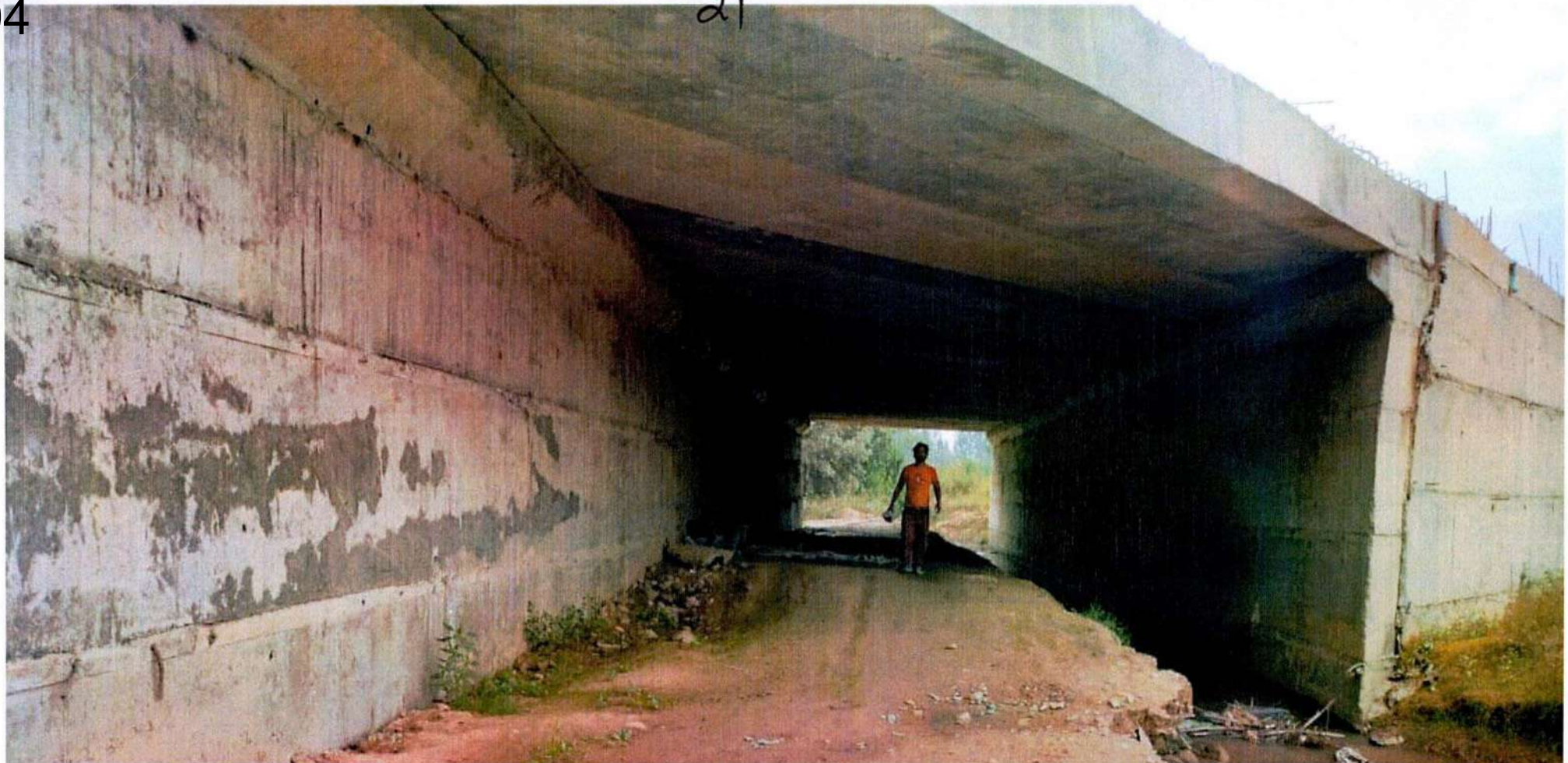
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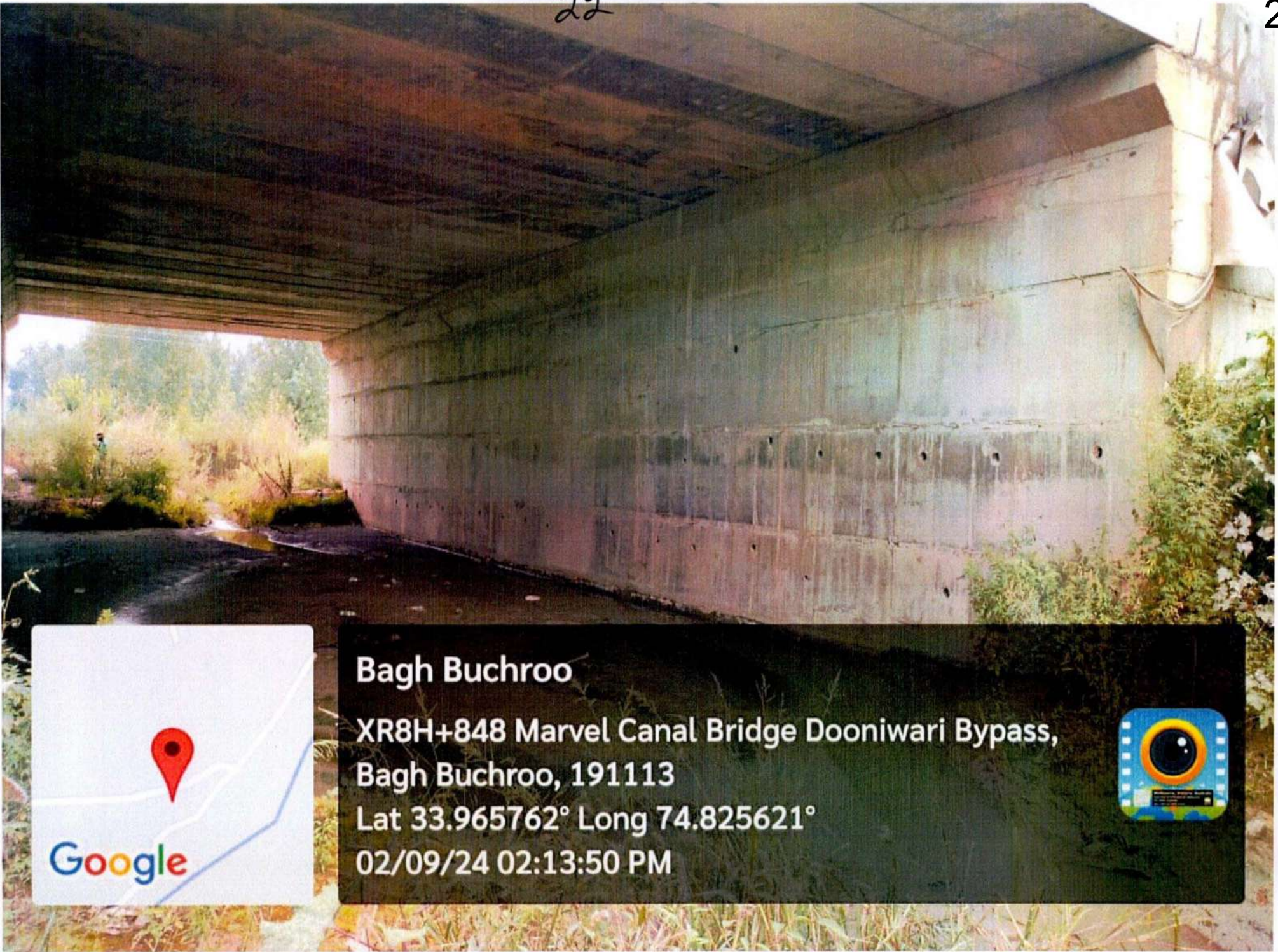


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### Bagh Buchroo

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**Bagh Buchroo**

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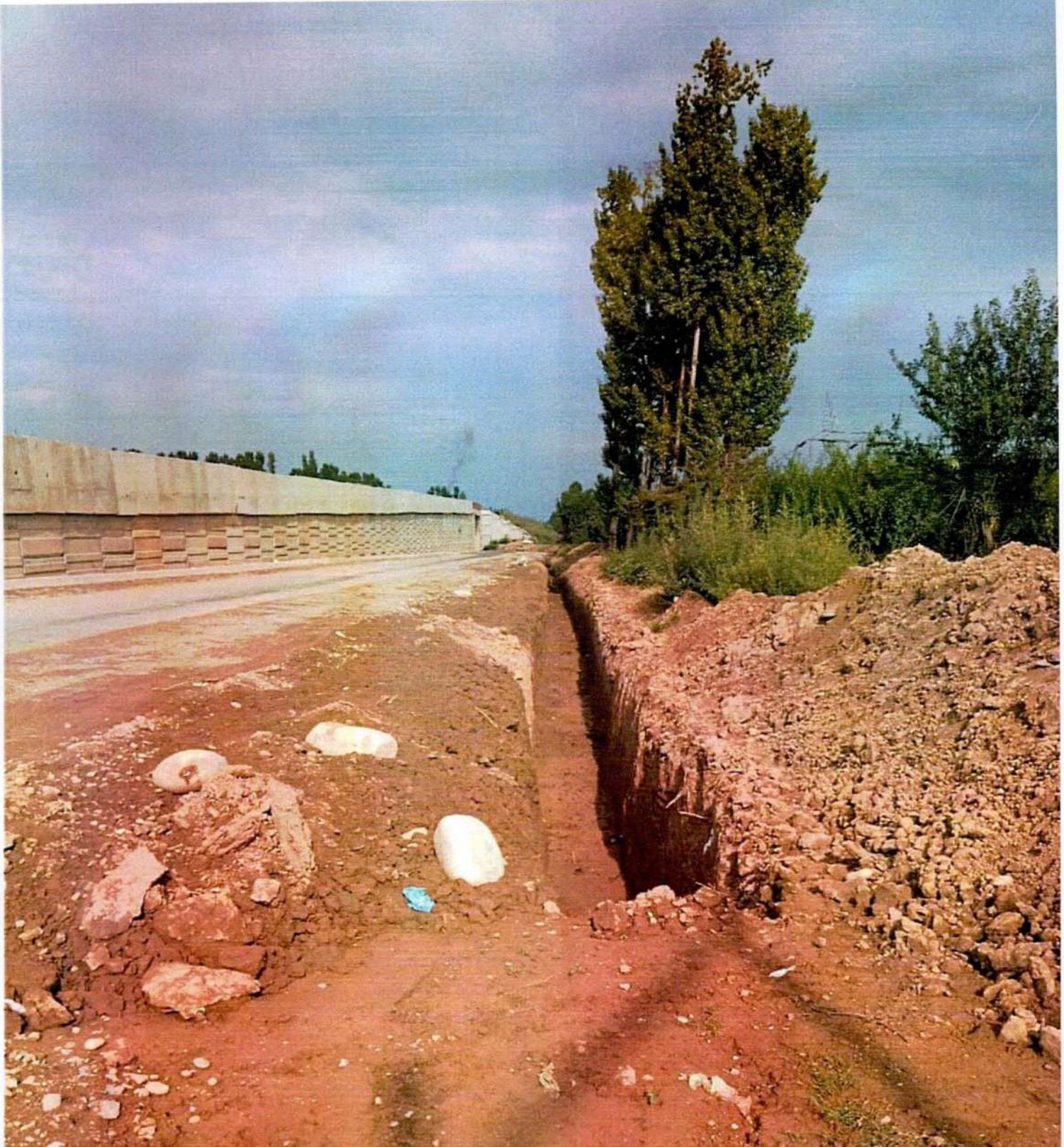
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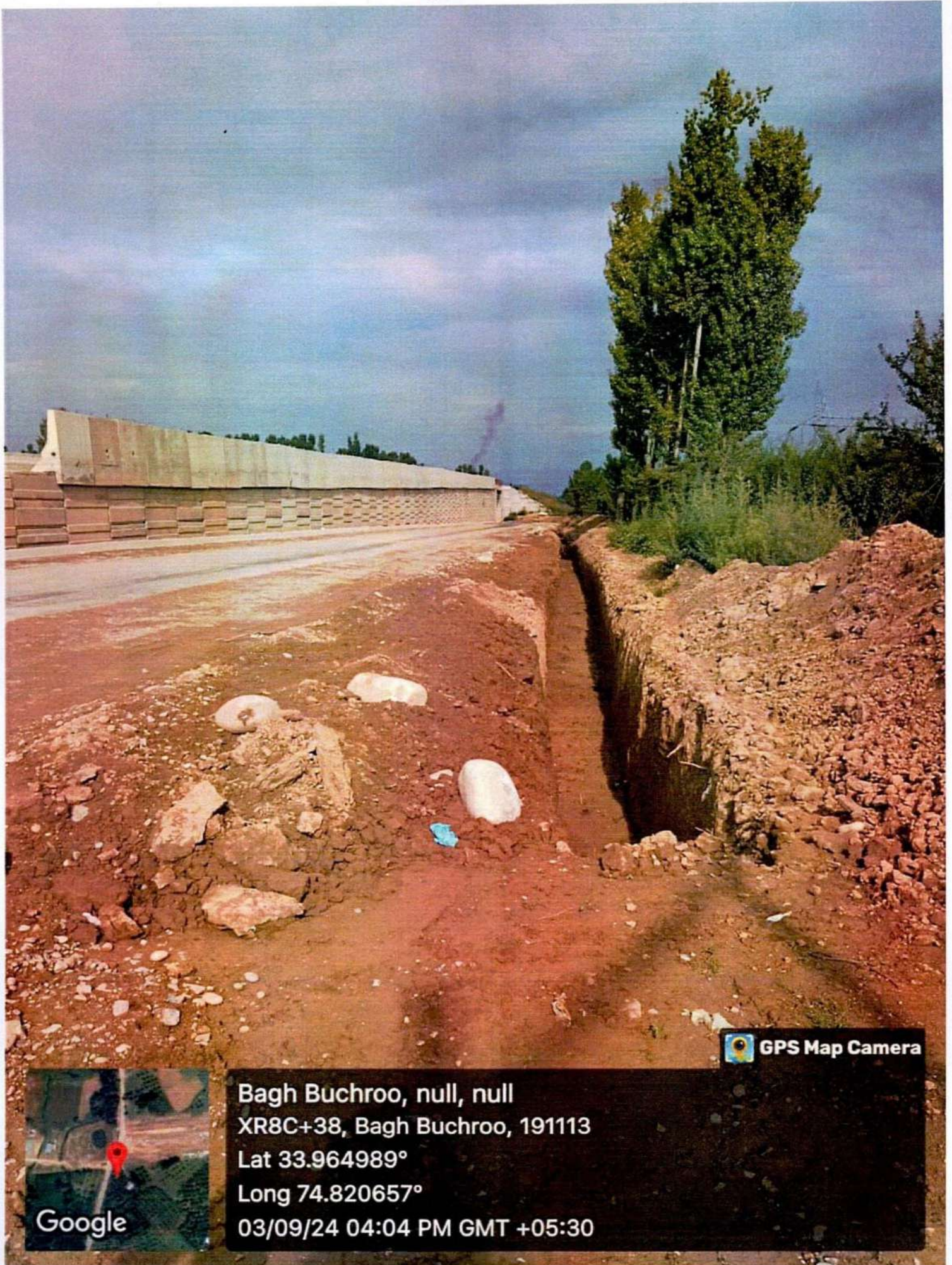




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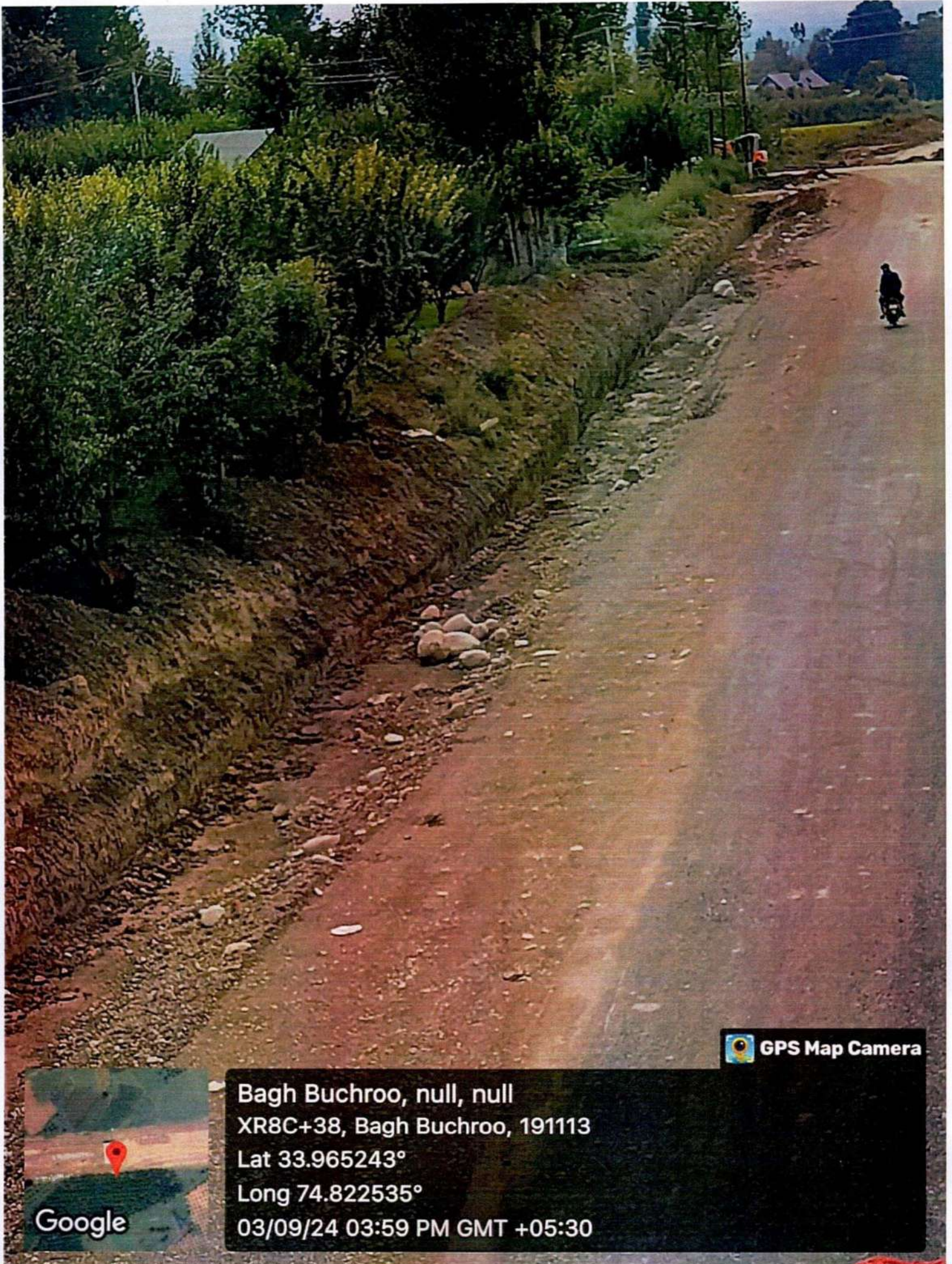
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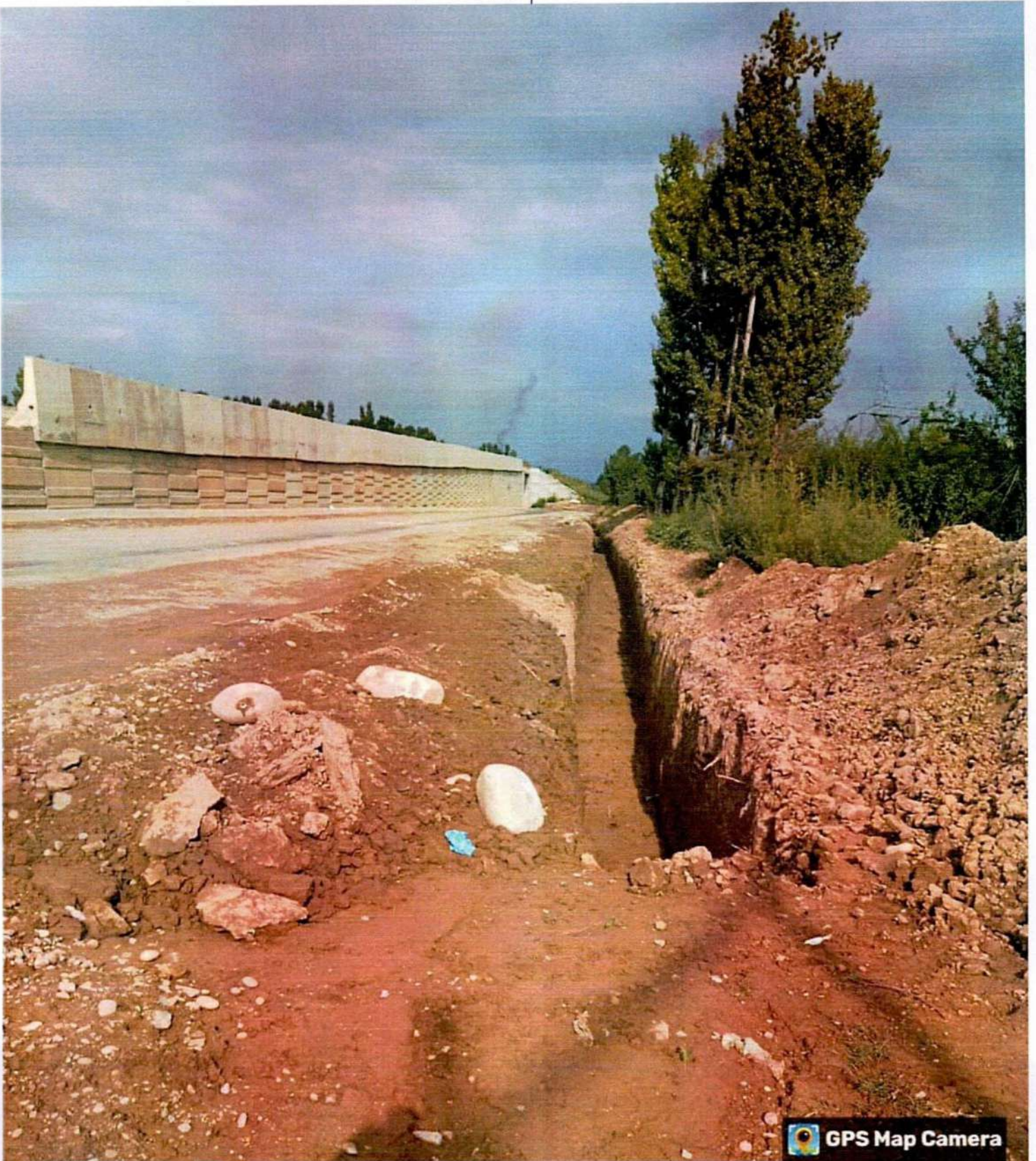


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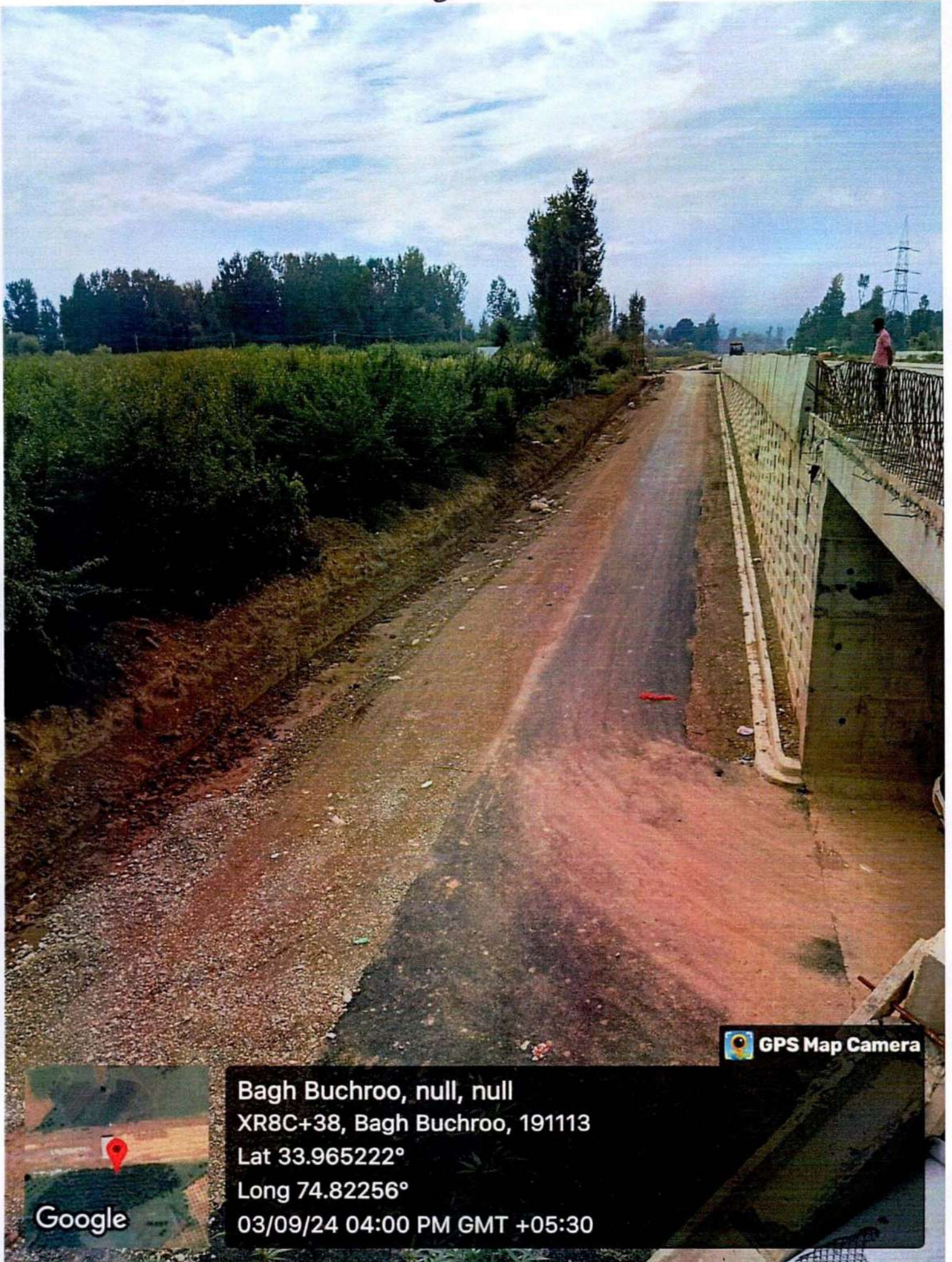
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GOVERNMENT OF JAMMU & KASHMIR  
**OFFICE OF THE DISTRICT MINERAL OFFICER, BUDGAM**  
**GEOLOGY & MINING DEPARTMENT**

Ph: 7006733395

SIDCO COMPLEX OMPORA BUDGAM

email: [dmobudgam12@gmail.com](mailto:dmobudgam12@gmail.com)

\*\*\*\*\*

Subject: Construction of four lane Ring Road /Bypass around Srinagar City from KM 0+000 to KM 42+100 (Phase-I) under NHDP phase VII in the UT of Jammu Kashmir under Bharatmala Pariyojana on EPC Mode – Reg. Grant of permission for lifting of 5000 Mts of Clay from village Kaisarmulla, Tehsil Chadoora District Budgam.

- Ref:- 1. Assistant Commissioner (Rev) Budgam office letter No: DCB/SQ/2022/Lifting/3122-23 Dated: 10.11.2022.  
 2. Ministry of Environment, Forest and Climate Change (MoEF&CC) Notification vide S.O.1224 (E) dated; 28th March 2020.  
 3. Online Application with Tracking Id No:**1770683361**.

**ORDER**

**Whereas;** Assistant Commissioner (Rev) Budgam vide letter No: DCB/SQ/2022/Lifting/3122- 23 Dated: 10.11.2022 has informed that M/S NKC Projects Private Limited has identified land at village Kaisarmulla Tehsil Chadoora under Khasra number No. 1706 for excavation/lifting of earth for the Srinagar Ring Road Project.

**Whereas;** this office is in receipt of online application with tracking Id No. **1770683361** from NKC projects Private limited for lifting of 5000 MTS of clay from land situated at village Kaisarmulla tehsil Chadoora District Budgam under Survey No. 1706.

**Whereas;** Tehsildar Chadoora vide letter No. The/Chd/OQ/22-23/781 Dated: 07.11.2022 addressed to Deputy Commissioner Budgam has conveyed that the land falling under survey number 1706 of village Kaisarmulla is recorded as Mehfooz Kahcharai in the revenue records.

**Whereas;** a meeting of the District Level Single Window Committee reconstituted vide Govt. order No. 1145-JK (GAD) of 2021 Dated: 28.10.2021 was convened by the Deputy Commissioner Budgam on 02.11.2022 wherein the issuance of NOC's by Stake holding Departments for lifting of RBM/Nallah Muck and Clay for the construction of Semi-Ring Road Project was discussed and it was directed by the Chair that NOC for extraction of RBM and Clay by M/S NKC Projects Pvt. Ltd. shall be treated as granted.

**Whereas;** Ministry of Environment, Forest and Climate Change (MoEF&CC) has issued Notification vide **S.O.1224 (E) dated; 28th March 2020** where under in Appendix-IX, **Extraction or sourcing or borrowing of ordinary earth for the linear projects such as roads, pipelines etc.** has been exempted from requirement of Environmental Clearance.

Keeping in view the above, and in accordance with Rule 58 and in exercise of the powers vested with District Mineral Officer Geology & Mining under Rule 56(i) of the J&K Minor Mineral Concession, Storage, Transportation of Minerals and Prevention of Illegal Mining Rules, 2016 Short Term Disposal Permit is hereby granted in favour M/s NKC Projects Private Limited for removal and disposal of 5000 MT of Clay from land situated at village Kaisarmulla under Khasra Number **1706** in consideration of payment of advance Royalty of Rs. **132600/-** on the said quantity and TCS for a period of **20 days w.e.f 05.08.2024 to 24.08.2024** or till the permitted quantity is lifted, whichever is earlier subject to the following terms and conditions:-

1. The Permit Holder will take all precautions for the protection of the Environment and control of pollutions while Disposing off the material at the site.
2. The Permit Holder has to make the transportation of Minor Minerals lifted from the permitted site to the destination point under a duly authenticated e-challan.
3. The Permit Holder shall allow the field staff and the officers of the Department of Geology and Mining to inspect, check and measure the Minor Minerals at any stage including its transportation.
4. The permit holder will provide the list of vehicles used for transportation.

①  
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5. The permit holder have to make the transportation of mineral removed from the source to the destinations point under a duly authenticated e-challan.
6. The permit holder shall allow the executive staff and the officers of the Department of Geology & Mining to inspect, check and measure the minor minerals at all stages.
7. The Permit holder shall abide by the provisions of Mines & Minerals (Development & Regulation) Act, 1957 and rules made there under besides, J&K Mining Rules, 2016.
8. The Permit holder shall be strictly governed by Rule 60 of J&K Minor Mineral Concession, Storage, Transportation of Minerals and Prevention of Illegal Mining Rules 2016.
9. The Permit Holder shall extract/transport the Minor Minerals from **6:00 am to 12:00 Midnight** only.
10. The Permit Holder shall become liable for prosecution as well as Environmental Compensation on the basis of Polluter Pays Principal in light of Hon'ble NGT Directions and Centre Pollution Control Board guidelines on account of violations (if any).
11. The field staff deployed at the site shall submit the daily report to this office indicating No. of vehicles with quantity of Minor Minerals dispatched, besides a certificate that material has been received by the executing agency for the project.
12. The permit shall be further subject to outcome of writ petition, if any pending before any Court of Law.
13. The Permit Holder shall not make any illegal excavation in the garb of this permission.
14. The Permit holder shall be responsible for any third party dispute over the subject matter.
15. The Permit Holder shall be personally responsible for any damage to water supply scheme, Pipeline, Electric Tower, transmission tower, Irrigation scheme/canals etc.
16. The agency shall dispose of the approved quantity of minerals under the close supervision of the officials of Geology & Mining Department.
17. In case the Permit Holder fails to comply with any of the conditions as cited above, the permit granted herein shall be deemed to have been withdrawn ab-initio.

No: DMO/Bud/DGM/F-106-III/ 1127-1133

Dated: 25/07/2024.

Copy to the:

1. Deputy Commissioner, Budgam for favor of kind information please.
2. Joint Director (K), Geology and Mining Department Srinagar for favour of kind information please.
3. Station House Officer, Police Station Chadoora for information.
4. Concerned Area I/C for information and with the directions to ensure the disposal of the permitted quantity strictly as per the terms and conditions laid above and to reflect the details of the said Minor Minerals in day book regularly without fail besides, shall ensure that there is no violation of the rules regarding the subject.
5. M/S NKC Projects Private Limited for information and with the direction to strictly adhere to all the terms and conditions as laid down in the disposal permit failing which the permit issued shall be deemed to be withdrawn ab-initio.
6. Office File.

  
 District Mineral Officer  
 Budgam

GOVERNMENT OF JAMMU & KASHMIR  
**OFFICE OF THE DISTRICT MINERAL OFFICER, BUDGAM**  
**GEOLOGY & MINING DEPARTMENT**

Ph: 7006733395

SIDCO COMPLEX OMPORA BUDGAM

email: [dmobudgam12@gmail.com](mailto:dmobudgam12@gmail.com)

\*\*\*\*\*

Subject: Construction of four lane Ring Road /Bypass around Srinagar City from KM 0+000 to KM 42+100 (Phase-I) under NHDP phase VII in the UT of Jammu Kashmir under Bharatmala Pariyojana on EPC Mode – Reg. Grant of permission for lifting of 5000 Mts of Clay from land situated at **Gowharpora**, Tehsil Chadoora, District Budgam.

Ref:- 1. Collector Semi Ring Road Budgam office letter No: DCB/LAS/2021/1984-87 Dated: 30.12.2021.

2. Ministry of Environment, Forest and Climate Change (MoEF&CC) Notification vide S.O.1224 (E) dated; 28th March 2020.

3. Online application's Tracking Id.No.1825263342.

**ORDER**

**Whereas;** Collector Semi Ring Road Budgam vide letter No: DCB/LAS/2021/1984-87 Dated: 30.12.2021. has informed That M/s NKC Projects Private Limited vide their letter No:NKCPPL/Site/Srinagar/2021-22/310 dated:17.12.2021 addressed to Deputy Commissioner Budgam has projected requirement of clay for construction of Srinagar Semi Ring Road.

**Whereas;** M/s NKC Projects Private limited has identified land at Gowharpora under Khasra No: 1166, Revenue extracts of which reveal that the land in question is Mehfooz Kahcharai.

**Whereas;** Panchayat body of village Gowharpora vide their letter No:SHG/05/DCB dated: 28.12.2022 addressed to Deputy Commissioner, Budgam have given consent that the Kahcharai land situated at village Gowharpora is Labroo which cannot be used for any beneficial purpose and it has been unanimously decided by the panchayat body that the land in question could be leveled by extracting soil for the Srinagar Ring Road through the executing agency M/s NKC Projects Private Limited and the Panchayat body shall have no objection in this regard.

**Whereas;** a meeting of the District Level Single Window Committee reconstituted vide Govt. order No. 1145-JK (GAD) of 2021 Dated: 28.10.2021 was convened by the Deputy Commissioner Budgam on 02.11.2022 wherein the issuance of NOC's by Stakeholding Departments for lifting of RBM/Nallah Muck and Clay for the construction of Semi-Ring Road Project was discussed and it was directed by the Chair that NOC for extraction of RBM and Clay by M/S NKC Projects Pvt. Ltd. shall be treated as granted.

**Whereas;** Ministry of Environment, Forest and Climate Change (MoEF&CC) has issued Notification vide **S.O.1224 (E) dated; 28th March 2020** where under in Appendix-IX, **Extraction or sourcing or borrowing of ordinary earth for the linear projects such as roads, pipelines etc.** has been exempted from requirement of Environmental Clearance.

**Whereas;** this office is in receipt of an online application for Disposal Permit vide tracking Id No: 1825263342 from M/S NKC Projects Private Limited for lifting of 5000 MTs of Clay for each ID from land situated at village **Gowharpora** Tehsil Chadoora under Khasra No.1166.

Keeping in view the above, and in accordance with Rule 58 and in exercise of the powers vested with District Mineral Officer Geology & Mining under Rule 56(i) of the J&K Minor Mineral Concession, Storage, Transportation of Minerals and Prevention of Illegal Mining Rules, 2016 Short Term Disposal Permit is hereby granted in favour M/s NKC Projects Private Limited for removal and disposal of 5000 MT of Clay for each ID from land situated at village Gowharpora under Khasra 1166. In consideration of payment of advance Royalty of Rs 132600 on the said quantity and TCS for a period of **15 days w.e.f: 28.08.2024 to 11.09.2024** or till the permitted quantity is lifted, whichever is earlier subject to the following terms and conditions:-

1. The Permit Holder will take all precautions for the protection of the Environment and control of pollutions while disposing off the material at the site
2. The Permit Holder has to make the transportation of Minor Minerals lifted from the permitted site to the destination point under a duly authenticated e-challan.

(1/2) a/m

/

3. The Permit Holder shall allow the field staff and the officers of the Department of Geology and Mining to inspect, check and measure the Minor Minerals at any stage including its transportation.
4. The permit holder will provide the list of vehicles used for transportation.
5. The permit holder have to make the transportation of mineral removed from the source to the destinations point under a duly authenticated e-challan.
6. The permit holder shall allow the executive staff and the officers of the Department of Geology & Mining to inspect, check and measure the minor minerals at all stages.
7. The Permit holder shall abide by the provisions of Mines & Minerals (Development & Regulation) Act, 1957 and rules made there under besides, J&K Mining Rules, 2016.
8. The Permit holder shall be strictly governed by Rule 60 of J&K Minor Mineral Concession, Storage, Transportation of Minerals and Prevention of Illegal Mining Rules 2016.
9. The Permit Holder shall extract/transport the Minor Minerals from **6:00 am to 12:00 Midnight** only.
10. The Permit Holder shall become liable for prosecution as well as Environmental Compensation on the basis of Polluter Pays Principal in light of Hon'ble NGT Directions and Centre Pollution Control Board guidelines on account of violations (if any).
11. The field staff deployed at the site shall submit the daily report to this office indicating No. of vehicles with quantity of Minor Minerals dispatched, besides a certificate that material has been received by the executing agency for the project.
12. The permit shall be further subject to outcome of writ petition, if any pending before any Court of Law.
13. The Permit Holder shall not make any illegal excavation in the garb of this permission.
14. The Permit holder shall be responsible for any third party dispute over the subject matter.
15. The Permit Holder shall be personally responsible for any damage to water supply scheme, Pipeline, Electric Tower, transmission tower, Irrigation scheme/canals etc.
16. The agency shall dispose of the approved quantity of minerals under the close supervision of the officials of Geology & Mining Department.
17. In case the Permit Holder fails to comply with any of the conditions as cited above, the permit granted herein shall be deemed to have been withdrawn ab-initio.

*[Handwritten Signature]*  
 District Mineral Officer  
 Budgam

No: DMO/Bud/DGM/F-106(III)/ 1302 - 1307  
 Dated: 27/08/2024.

**Copy to the:**

1. Deputy Commissioner, Budgam for favor of kind information please.
2. Joint Director (K), Geology and Mining Department Srinagar for favour of kind information please.
3. Station House Officer, Police Station Chadoora/ Nowgam for information.
4. Concerned Area I/C for information and with the directions to ensure the disposal of the permitted quantity strictly as per the terms and conditions laid above and to reflect the details of the said Minor Minerals in day book regularly without fail besides, shall ensure that there is no violation of the rules regarding the subject.
5. M/S NKC Projects Private Limited for information and with the direction to strictly adhere to all the terms and conditions as laid down in the disposal permit failing which the permit issued shall be deemed to be withdrawn ab-initio.



GOVERNMENT OF JAMMU &amp; KASHMIR

**OFFICE OF THE DEPUTY COMMISSIONER BUDGAM**

Phone/FAX: (01951)-255203

Email Id: dcbudgam@gmail.com

The District Mineral Officer,  
Budgam.

No: - DCB/SQ/2022/Lifting/3122-23  
Dated:-10/11/2022

Subject:- Construction of 4 lane Ring Road/bypass around Srinagar city from km0+000 to km 42+100 (phase-I) under NHDP phase VII in the union territory of Jammu and Kashmir under Bharat Malla Pariyojana on EPC mode-Reg. Grant of permission for lifting of clay from village Kaisermullah Tehsil Chadoora District Budgam.

Sir,

I am directed to refer above cited subject, and to convey that report submitted by Tehsildar Chadoora vide No. Teh/Chd/OQ/22-23/781 dated 07-11-2022 reveals that land falling under survey No. 1706 recorded as Mehfooz Kahcharie situated at estate Kaisermullah Tehsil Chadoora has been identified by NKC Project for excavation/lifting of earth for construction of 4 lane Ring Road/bypass around Srinagar city from km0+000 to km 42+100 (phase-I) under NHDP phase VII in the union territory of Jammu and Kashmir under Bharat Malla Pariyojana on EPC mode-Reg.

As such it is requested to look into the matter and take appropriate necessary action under rules.

Yours faithfully,

  
Assistant Commissioner (Rev)  
Budgam

Copy to:-

1. Tehsil Chadoora for information.



**Government of Jammu and Kashmir**  
**OFFICE OF THE TEHSILDAR CHADOORA**  
**(Executive Magistrate 1<sup>st</sup> class)**

**The Deputy Commissioner  
 Budgam.**

**Subject:-Construction of 4 lane Ring Road/bypass around Srinagar city from km 0+000 to km 42 +100 (phase -I) under NHDP phase VII in the union territory of Jammu and Kashmir under Bharat Malla Pariyojana on EPC mode-Reg. Grant of permission of lifting of clay from village kaisermulla Tehsil Chadoora District Budgam.**

Reference No: NKCPL/SITE/Srinagar/2022-23/776 Dated: 27-09-2022

Sir,


Regarding the subject and reference quoted above, report has been sought from field agency including Naib Tehsildar Chadoora vide No:1806/Misc/NTC dated: 07-11-2022 which reveals that the NKC project has identified the survey No:1706 at village Kaisermulla. The said survey No:1706 is recorded as "kahcharie land", in revenue records and is in sloppy form. On the upper side of the said sloppy kahcharie land is proprietary land of the inhabitants of village Kaisermulla. The report further reveals that there are walnut trees and kikar trees on the said patch of land.

Hence the report alongwith report of Naib Tehsildar/patwari concerned and relevant revenue extracts is submitted for further necessary action.

Yours faithfully

No:-Teh/Chd/OQ/22-23/ 701

Date:- 07/11/2022

  
 Tehsildar Chadoora  
 Chadoora (O.Q) 07/11/2022

خبرنگار نیما بقیه صاحب چارڈورہ

ارڈر نمبر نیما چارڈورہ

عنوان :- خبرنگار نیما بقیه صاحب چارڈورہ  
1706 23/04/2022 | Site | NIKCPPL | اسٹیم ٹیگ  
فائل نام: Faurlane Ring روڈ بیاس -

مناب معانی :- صاحب بقیه عنوان اللہ کے نبیؐ روٹ چواری سے معائنہ فرما رہی

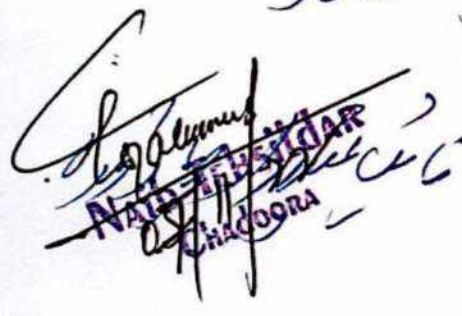
NKC پروڈیکٹوں کے بقیہ 1706 کا نمونہ لیا گیا۔ بقیہ 1706

پروڈیکٹوں کا نمونہ اندازاً ہے۔ مطالعہ لاپٹاپ چواری بقیہ 1706

فائل نمبر جو کہ اپنی کے طرف سے لیا گیا ہے۔ مطالعہ لاپٹاپ چواری سے  
موجود ہے۔ بقیہ نمونہ لیا گیا ہے۔ اس کے ساتھ ساتھ لاپٹاپ چواری سے

وٹیکر نمونہ موجود ہے۔ بقیہ نمونہ لاپٹاپ چواری سے لیا گیا ہے۔  
کے بارے میں لاپٹاپ چواری سے لیا گیا ہے۔

اپنی لاپٹاپ چواری سے لیا گیا ہے۔



No. - 1006/misc/NTC  
07/11/22

535/00  
Dt: 10/10/22**NKC PROJECTS PVT. LTD.**

(An ISO 9001 : 2015 Certified Co.)

NKCPPL/Site/Srinagar/2022-23/776

Date: 27.09.2022

To,  
The Deputy Commissioner,  
District Budgam  
Jammu & Kashmir

**Subject:** Construction of four lane Ring road /bypass around Srinagar city from Km 0+000 to km 42+100 (Phase-I) under NHDP phase VII in the union territory of Jammu and Kashmir under Bharatmala Pariyojana on EPC Mode – **Reg. Grant of permission for lifting of clay from Village Kasirmulla, Tehsil-Chadoora, and District Budgam.**

**References:**

- The DO letter of Hon'ble Lieutenant Governor, J&K PS/LG/2022/265, Dated: 11.05.2022
- LOA no. NHAI/12011/Srinagar Bypass/2020, Dated: 30.03.2021.

Dear Sir,

Refering to the above mentioned subject, it is pertinent to state that for the execution of project we have identified 01 borrow area at Village-Kasirmulla, Tehsil-Chadoora, District-Budgam, (Khasra No-1706) which is approximately 2,00,000 cubic meters to fulfil the demand of Earthworks.

Thus, in view of the limited time period and importance of the Ring Road project, we request your good self to kindly grant us permission at earliest possible for lifting of clay from the said location.

Thanking you and assuring of our best services at all times,

Yours Faithfully,  
for NKCP Projects Pvt. Ltd.

Rishish Jha  
(Chief Project Manager)

Copy to: 1. The District Mineral Officer, Budgam

Site Office : NKCP Base Camp Gudsathu, Tehsil & District Budgam Jammu & Kashmir-191111

E-mail : planning.srinagar@nkcproject.com

Regd. Office: 154 First Floor, Vardhman Crown Mall, Plot No. 2, Sector-19, Dwarka, New Delhi-110075

Corporate Office : Plot No. 872, Phase - V, Udyog Vihar, Gurugram-122016 (Haryana)

Ph.: +91-124-6902630, E-mail : info@nkcproject.com, Website : www.nkcproject.com

08  
Seek report from  
NT/Patwari concerned

27/9/2022  
Teh Chadoora

NT Chadoora  
submit detailed  
report at an earliest

Tehsil Chadoora  
For verification & further  
mfa action  
20/9/22

भारतीय राष्ट्रीय राजमार्ग प्राधिकरण  
(सड़क परिवहन और राजमार्ग मंत्रालय)  
**National Highways Authority of India**

(Ministry of Road Transport and Highways)  
जी-5 एवं 6, सेक्टर-10, द्वारका, नई दिल्ली-110075  
G-5 & 6, Sector-10, Dwarka, New Delhi-110075

दूरभाष / Phone : 91-11-25074100/25074200  
फैक्स / Fax : 91-11-25093507 / 25093514

NHAI/12011/Srinagar Bypass/2020

Date: 30.03.2021

To,

M/s NKC Projects Pvt. Ltd.  
Plot No 872, Phase- V  
Udyog Vihar, Gurugram-122016 (Haryana)

**Subject Construction of four lane ring road/bypass around Srinagar city from km 0.000 to km 42.100 (phase-I) under NHDP phase VII in the Union Territory of Jammu and Kashmir under Bharatmala Pariyojana on EPC mode - Letter of Acceptance (LOA)-Reg.**

Ref: Your bid for the subject work dated 04.03.2021  
Sir,

This is to notify you that your Bid dated 04.03.2021 for execution of the Construction of four lane ring road/bypass around Srinagar city from km 0.000 to km 42.100 (Phase-I) under NHDP phase VII in the Union Territory of Jammu and Kashmir under Bharatmala Pariyojana on EPC mode, at your quoted bid price amounting to Rs. 1206.56 Cr. (Rupees Twelve Hundred Six Crore Fifty Six Lakhs only ) has been determined to be the lowest evaluated bid and is substantially responsive and has been accepted.

2. You are requested to return a duplicate of the LOA as an acknowledgement and sign the Contract Agreement within the period prescribed in Clause 1.3 of the RFP.
3. You are also requested to furnish Performance Security for an amount of Rs.36,19,68,000/- (Rupees Thirty Six Crore Nineteen Lakh and Sixty Eight Thousand only) and Additional Performance Security of Rs. 15,09,98,000/- (Rupees Fifteen Crore Nine lakh and Ninety Eight Thousand only) as per clause 2.21 of RFP within 30 (thirty) days of receipt of this Letter of Acceptance (LOA). In case of delay in submission of Performance Security, you may seek extension of time for a period not exceeding 60 (Sixty) days in accordance with Clause 2.21 of RFP.
4. In case of failure of submission of Performance Security, and Security against Damages (if any) within the additional 60 (Sixty) days time period, the award shall be deemed to be cancelled and bidder will be suspended for participation in the tendering process for the works of MoRTH/NHAI/NHIDCL and works under other Centrally Sponsored Schemes for a period of One Year from the bid due date of this work.

Yours faithfully,

  
(Virender Sambyal)  
General Manager (T)JK

Copy to: RO Jammu  
PD PIU Srinagar

40

GOVERNOR  
& KASHMIRRAJ BHAVAN  
JAMMU-180001

 आज़ादी का  
अमृत महोत्सव

No. PS/LC/2022/265

Dated: 11/02/2022

Hon'ble Member

This is regarding your D.O letter dated 11<sup>th</sup> February, 2022 wherein you have flagged the issue of dredging work on rivers, ponds and lakes near Srinagar, especially, of Jhelum River, Sindh, Lassipura, Shaliganga and Punjar Nallah and utilization of silt so gathered for construction of prestigious ongoing Ring Road Srinagar.

2. In this connection, I would like to inform you that in order to make key construction material readily available for prestigious projects of National importance, the Government of J&K is issuing of Short Term Permits in favour of Project implementation agencies viz; National Highways Authority of India (NHAI), Airport Authority of India (AAI), National Highways and Infrastructure Development Corporation Limited (NHIDCL), Indian Railways Construction Limited (IRCON), Konkan Railways Corporation Limited (KRCL). The window for these Short Term Permits was earlier open upto 31.03.2022. However, after gauging the success of this practice and the achievements made in making the material readily available to the Project implementation agencies, the validity of Short Term Permits was extended for a further period of 03 months i.e. upto 30.06.2022 by the Mining Department.

3. Recently, the Regional Officer, National Highways Authority of India (NHAI) had offered to de-silt the irrigation canals both at Jammu and Srinagar free of cost against payment of Royalty as applicable under rules to the Mining Department. Accordingly, Chief Engineers, Irrigation and Flood Control Jammu / Srinagar, Director, Geology and Mining, J&K and Regional Officer, National Highways Authority of India (NHAI) were advised to prepare a comprehensive plan/proposal for de-silting of irrigation canals both at Jammu/Srinagar in consultation with Department of Forest, Ecology and Environment/ Director, Environment, Ecology and Remote Sensing, J&K by adhering to the provisions of Mines and Minerals (Development and Regulation) Act, 1957, Forest (Conservation) Act, 1980, Environmental Protection Act, 1986, Jammu and Kashmir Water Resources (Regulation and Management) Act, 2010, J&K State Fisheries Act, 1960 etc. keeping in view the sensitive environment and ecological issues of J&K.

صوبہ ہندوستان

ضلع - جالندھر

۷	نام خسر و صاحبیت	۱۰/۱۰
۸	رقبہ بقید قسم	۱۰/۱۰
۹	رگان جو ادا کرنا ہے	
۱۰	پر قسم دار	
۱۱	مطالبہ پورے مال دوا	
۱۲		
۱۳		

4. The Mining Department is striving to ensure a dedicated support to the Project implementation agencies so that the prestigious projects are completed in a time bound manner. The Government of J&K is committed to resolve all the issues/bottlenecks faced by the Project Implementation Agencies in executing projects of National Importance well in time by giving special focus and attention.

Manoj

with regards

(Manoj Sinha)

Shri Nitin Gadkari,  
Hon'ble Minister of Road Transport and Highways,  
Government of India,  
New Delhi.

محرمہ علیہ السلام  
 راجہ جلال سنگھ  
 صاحبزادہ جلال سنگھ  
 صاحبزادہ جلال سنگھ  
 صاحبزادہ جلال سنگھ

Manoj  
 D.H.

### فرد انتخاب مثلثیت / جمع بندی

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antation Agencies  
ving special focus

بابت موضع ..... تحصیل چاندورہ ضلع ..... ٹیکہ نمبر

۱	۲	۳	۴	۵	۶	۷	۸	۹	۱۰
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۱۸/۲	۶/۱	۵ سلطان صاحب ریسرچ	مفتی محمد علی صاحب		۱۲/۶	۱۲/۶	۱۲/۶	۱۲/۶	۱۲/۶
		۵ شہباز صاحب ریسرچ	مفتی محمد علی صاحب		۱۲/۶	۱۲/۶	۱۲/۶	۱۲/۶	۱۲/۶

ذیل کے افراد نے جمع کیا ہے۔  
 ۱۰/۱۰/۲۰۱۸  
 ۵/۵/۲۰۱۸  
 ۱۰/۱۰/۲۰۱۸  
 ۵/۵/۲۰۱۸

NEVAL D.D. DAR  
 POWERED BY  
 The \_\_\_\_\_ Dist \_\_\_\_\_

(43)

حکومت پنجاب، لاہور، ضلع فیصل آباد، تحصیل فیصل آباد، 1706 اور پورے زمین

حصہ 2

وادی پورہ پورے زمین

چاندورہ روڈ ←

Bugam Road →

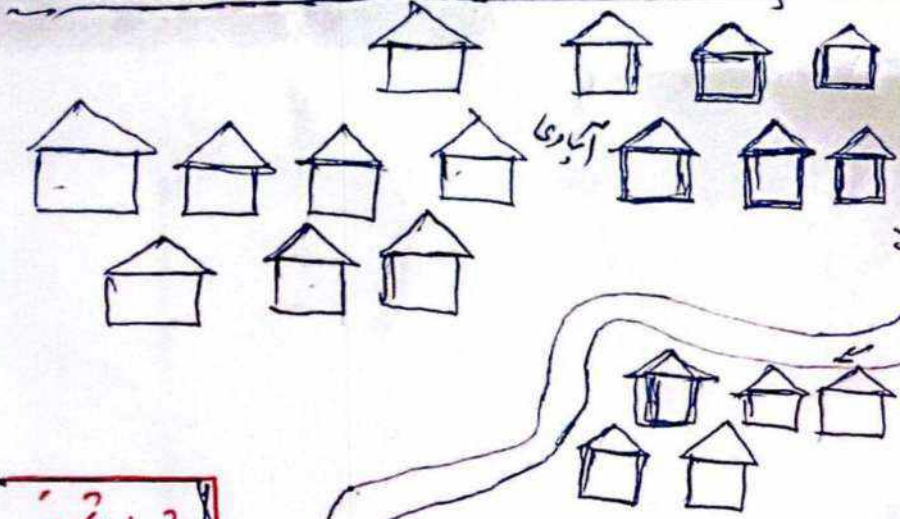
علیہ

سید

آؤ پورہ روڈ ←

آب پورہ

وادی پورہ پورے زمین



راجہ زین العابدین  
 پورے زمین  
 1706  
 فیصل آباد

حکومت پنجاب

جدید

فیصل آباد، تحصیل فیصل آباد، ضلع فیصل آباد، لاہور، پنجاب، 10/2018

NAHAZ KHAN DADAR  
 Pannal Halqa  
 Tho. \_\_\_\_\_ Distt. \_\_\_\_\_

از سر شہ مورخہ دولت پورہ

خبرت جناب تحصیلدار صاحب قصبہ

جناب عالی راقم قراحم جناب والا لفظ قصبہ سے متعلقہ حیدر

قصبہ پر مبنی وارد ہوگی جو دریا گیا کی - قراحم سے قبل NKE پر جو ایکشن ہے مگر خبرہ  
1706ء کا مندرجہ کیا ہے۔ مگر خبرہ 1706ء پر جو ایک طرف کا ہے اور ایک طرف سے  
مگر خبرہ 1706ء سے متعلقہ کو کہی گئی ہے لفظ جناب سے لفظ لوگ سے  
میں موجود ہے۔ مگر خبرہ مذکورہ سے قصبہ درجناب کے لئے لکھا گیا ہے  
موجود ہے۔ مگر خبرہ مذکورہ میں کل کے ہنگامہ کے لئے لکھا گیا ہے  
حاکم سے لکھا گیا ہے کہ میں نے لکھا ہے کہ لفظ مذکورہ کا وہاں سے لکھا گیا ہے  
حاکم سے لکھا گیا ہے کہ لکھا گیا ہے کہ لکھا گیا ہے

Not a valid Dar  
Potwari Hall  
Teh. Dist.

جناب عالی خبرت سے کہ خبرت سے لکھا گیا ہے کہ لکھا گیا ہے کہ لکھا گیا ہے  
کاملی سے لکھا گیا ہے کہ لکھا گیا ہے کہ لکھا گیا ہے کہ لکھا گیا ہے  
لفظ مذکورہ کا وہاں سے لکھا گیا ہے

Not a valid Dar  
Potwari Hall  
Teh. Dist.

حکومت جموں و کشمیر  
از دفتر ٹیٹی کمشنر بڈ گام  
Government of Jammu and Kashmir

**Office of the Deputy Commissioner Budgam**

✓ The District Mineral Officer  
Budgam

No: DCB/LAS/2021/1032-36.

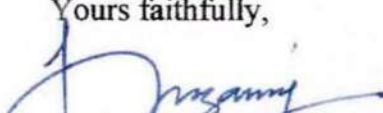
Dated: 30-12-2021

Subject: - Construction of four lane Ring Road/Bypass around Srinagar City from KM 0+000 to KM 42+100 ( Phase I) under NHDP phase VII in the Union Territory of Jammu and Kashmir under Bharatmala Pariyojna on EPC Mode- Reg. Grant of permission for lifting of Clay from village Gowherpora, Tehsil Chadoora District Budgam-Reg.

Sir,

With regard to the subject cited above, it is to intimate that this office is in receipt of communication from NKC Projects Private Limited vide No. NKCPL/site/Srinagar//2021-22/338 Dated: 03/01/2022(Copy Enclosed). In this context, I am directed to request you to do the needful in the matter at an earliest with intimation to this office accordingly.

Yours faithfully,

  
Collector Semi Ring Road  
Budgam

Copy to:

1. Deputy Commissioner Budgam for favour of information.
2. Project Director NHAI (PIU) at Srinagar for favour of information.
3. Chief Project Manager NKC for favour of information and follow up.
4. Copy to Tehsildar Chadoora for further necessary action.



# NKC PROJECTS PVT. LTD.

(An ISO 9001 : 20015 Certified Co.)

Ref. No.-NKCPPL/site /Srinagar//2021-22/33&

Date: 03rd January 2022.

To,  
The Deputy Commissioner,  
District Budgam  
Jammu & Kashmir.

**Subject** Construction of four lane Ring road /bypass around Srinagar city from Km 0+000 to km 42+100 (Phase-I) under NHDP phase VII in the union territory of Jammu and Kashmir under Bharatmala Pariyojana on EPC mode –Reg. Grant of permission for lifting of Clay from Village Gowherpora, Tehsil- Chadoora, District Budgam-reg.

Dear Sir,

This has reference to the above mentioned subject matter, we would like to inform your good self that we have been awarded the above prestigious project of four lane ring road/bypass around Srinagar city from km 0.000 (Galander,Pampore) to km 42.100 (Sumbal) (phase-I) under NHDP phase VII in the union territory of Jammu and Kashmir under Bharatmala Pariyojana. This Project is time bound and we have to complete it within a period of 30 months.

For the execution of same project we have identified 01 borrow areas from village Gowherpora. Tehsil Chadoora and District Budgam.

Borrow area is situated at Village **Gowherpora, Tehsil- Chadoora, District Budgam** (Khasra No.'s 1168). ). The approximately area 65 Kanals The same Clay will be used only for the execution of above cited Project (National Highway Srinagar Ring Road Project Four lane).

Keeping in view the limited time period and importance of the said project we request your good self-kindly grant us permission for lifting of Clay so that we can start work as soon as possible.

An early action in this matter will be highly appreciated.

Thanking you and assuring of our best services at all times.

Yours Faithfully,  
For **NKC PROJECTS PVT LTD.**

**AMITABH AGRAWAL**  
CHIEF PROJECT MANAGER

*Cell (Def)*  
*Janis*  
*Blair*  
*04/01/22*

Copy to: 1. District Mineral Officer Geology & Mining  
Department, District-Budgam.

: For kind information Please

2. Sub Divisional Magistrate Chadoora.

: For kind information Please.

3. The Project Director, NHAI PIU-Srinagar.

: For Kind information Please.

4. Rodic Consultant, Srinagar.

: For Kind information Please.

**Site Office :** NKC Base Camp Gudsathu, Tehsil & District Budgam Jammu & Kashmir-191111

**E-mail :** planning.srinagar@nkcproject.com

**Regd. Office:** 154 First Floor, Vardhman Crown Mall, Plot No. 2, Sector-19, Dwarka, New Delhi-110075

**Corporate Office :** Plot No. 872, Phase - V, Udyog Vihar, Gurugram-122016 (Haryana)

**Ph.:** +91-124-6902630, **E-mail :** info@nkcproject.com, **Website :** www.nkcproject.com

OFFICE OF SARPANCH HALQA GOWHARPORA  
BLOCK CHADORA BUDGAM.

NO: SHG/05/BCB

DATED: 28-12-2021

بلڈ ارٹش عالی جناب ٹی پی کے منسٹر صاحب ضلع بڈگام

عنوان: درخواست منجانب سرینچ حلقہ گوہر پورہ برائے اجازت نمائے مٹی کی کھدائی  
بمقام زمین ڈویژن پورہ کٹ دوکا بھرائی لینڈ در موضع گوہر پورہ تحصیل چادورہ ضلع بڈگام

جناب عالی!

گزارش حضور عرض یوں ہے کہ موضع گوہر پورہ میں کابھرائی زمین (Govt land) بصورت بھرو موجود ہیں اور موجودہ صورت میں اس زمین سے عوامی بھودی کے استعمال کرنا تقریباً ناممکن ہیں اسی لئے پنجایت حلقہ گوہر پورہ اور حلقہ گوہر پورہ کے معززین کی ایک نشست منعقدی گئی اور متفقہ فیصلہ کیا گیا کہ مذکورہ کابھرائی زمین کو بھو ادھرنا ضروری ہے تاکہ عوام کی ترغیب و بھودی کے استعمال کیا جائے۔ چونکہ سرنگرننگ ڈویژن تعمیر شروع کی گئی ہے اسلئے آپ سے گزارش ہے کہ نیشنل یا دیگر کئے کے ساتھ اس معاملے پر غور کیا جائے اور روٹی تعمیر کے لئے ضروری مٹی گوہر پورہ کی کابھرائی (بھرو) سے اٹھائی اجازت دی جائے اور دفعہ کو سرکاری خزانے میں جمع کر کے موضع گوہر پورہ کی تعمیر و ترقی کے استعمال کیا جائے اور بھو ادھر شدہ زمین کی دیوار بندی کر کے نئی سرکاری محکمہ کے سپرد کر کے عوام کی سہولیات کے لئے استعمال کیا جائے۔ مشکور رہیں۔

عرض نیازمند  
اسد اللہ دانی گورنر

ZAHOR AHMAD MALIK  
SARPANCH  
HALQA GOWHARPORA  
BLOCK CHADORA

SHOWKAT MIR  
Panch  
Gowharpora PC-6 Chadora

نقل: محمد رفیق محمد ارجا ڈوہہ برائے جانکاری و ضروری کارروائی

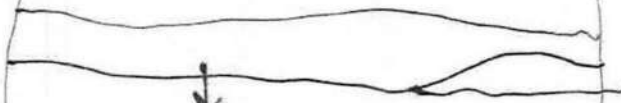
Village - Gowherpore, Tehsil - Chandrore,  
Budgam

District

Gowherpore



Left Side from  
Our segment



↓  
Lead 4 KM

2 1/2 - 6 + 500

Lampore



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH AT NEW DELHI**

(Filed under Section 15 of the National Green Tribunal Act, 2010)

Original Application No. 620 of 2024

**IN THE MATTER OF:**

**Bashir Ahmed Bhat & Ors.**

**...Petitioners**

**VERSUS**

**National Highway Authority of India  
(NHAI) & Ors.**

**...Respondents**

KNOW ALL to whom these presents shall come that I Subhash Chandra Chatterjee, authorized signatory for NKC Projects Private Limited, do hereby appoint Mr. Rahul Rathore (P/836/1991), Ms. Pallvi Hooda (D/2759/2020), Mr. Shiv Bhatnagar (D/14855/2023), Mr. Yuvraj Nandal (D/3096/2024) hereinafter called the advocates) to be my Advocates in the above noted case are authorized:-

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/us.

To sign, file verify and present pleadings, appeals cross objections or petitions for execution, review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.

To file and take back documents to admit and/or deny the documents of the Petitioner.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings.

The deposit, draw and receive money, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Advocate, authorizing her to exercise the power and authority hereby conferred upon the Advocate whenever he may think it to do so and to sign the Power of Attorney on our behalf.

And I the undersigned do hereby agree to ratify and confirm all acts done by the Advocates or his substitute in the matter as my own acts, as if done by me to all intents and purposes.

And I undertake that I or my duly authorized agent would appear in the Court on all hearings and will inform the Advocates for appearance when the case is called.

And I undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain herself.

And I the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me to be paid to the Advocates remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I hereby agree that once the fee is paid. I will not be entitled for the refund of the same in any case whatsoever. If the case lasts for more than three years, the advocates shall be entitled for additional fee equivalent to half of the agreed fee for every addition three years or part thereof.

IN WITNESS WHEREOF I do hereunto set my hand to these presents the contents of which have been understood by me on this day of 05<sup>th</sup> day of September, 2024

Accepted subject to the terms of fees.



Rahul Rathore  
P/836/1991  
Advocate



Shiv Bhatnagar  
D/14855/2023  
Advocate



Yuvraj Nandal  
D/3096/2024  
Advocate



PALLVI HOODA  
D/2759/2020  
Advocate

vijay3312@gmail.com

98101 88819



# NKC PROJECTS PVT. LTD.

(An ISO 9001:2015 Certified Co.)

**CERTIFIED TRUE COPY OF THE RESOLUTION PASSED IN THE MEETING OF THE BOARD OF DIRECTORS OF NKC PROJECTS PRIVATE LIMITED (THE "COMPANY") HELD ON TUESDAY, THE 19<sup>th</sup> DAY OF JULY, 2022 AT CORPORATE OFFICE OF THE COMPANY SITUATED AT PLOT NO. 872, UDYOG VIHAR, PHASE-V, GURUGRAM-122016.**

**"RESOLVED THAT** the consent of the Board of Directors of the Company be and is hereby accorded to authorise Shri Subhas Chandra Chatterjee S/o Late S.K. Chatterjee R/o M- 52, Ground Floor, Chittaranjan Park, New Delhi-110019 (Aadhaar No. 5224 7797 5763) to represent the company's interest for filing Special Leave Petitions, Original Applications, Miscellaneous Applications, Counter Petitions, or any Other Writ Petitions before Hon'ble Supreme Court of India or Hon'ble National Green Tribunal or Hon'ble High Court of Jammu and Kashmir against Government of Jammu and Kashmir or any other individual for the project named as "Construction of four lane ring road/bypass around Srinagar city from Km 0.000 to Km 42.100 (Phase-I) under NHDP phase VII in the Union Territory of Jammu and Kashmir under Bharatmala Pariyojana on EPC mode".

**Certified true copy**

For & on behalf of  
NKC Projects Private Limited

  
Rohit Kumar Gupta  
Whole-Time Director  
DIN: 03589691





Vijay Kumar &lt;vijay3312@gmail.com&gt;

**Reply on behalf NKC Projects In a matter of O A No. 620/2024, Bashir Ahmed Bhat & Ors. Vs. NHAI & Ors,**

1 message

Vijay Kumar &lt;vijay3312@gmail.com&gt;

Fri, Sep 6, 2024 at 5:04 PM

To: rajesh@singhania.in, membersecy.pcb@jk.gov.in, judicial-ngt@gov.in

Sir,

Please find enclosed herewith a copy of the reply on behalf of NKC Projects In a matter of O A No. 620/2024, Bashir Ahmed Bhat & Ors. Vs. NHAI & Ors. This is for your kind information and necessary action.

--

VIJAY KUMAR

P.A. to Mr. Rahul Rathore,



Bashir Ahmed Bhat vs. NHAI\_0001\_redacted.pdf

Adv.

10A, Sagar Apartment, 6 Tilak Marg,

New Delhi -110001

Mob. 09810188819, 8368447708

Ph. office 011-23070195

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